

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.216
CP 46 of 2017

Proceedings under Section 241-242-243 of Co. Act, 2013

IN THE MATTER OF:

Internex Poly Pvt Ltd

.....Applicant

V/s

Gangotri Infrastructure Pvt Ltd & Ors

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None

For the Respondent :

ORDER

It is seen that Hon'ble NCLAT disposed-off the application vide order dated 04.04.2024, None present for the applicant. Applicant is directed to remain present on the next date of hearing failing which necessary order will be passed.

List for further consideration on 18.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)